

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 218 of 2019

IN THE MATTER OF:

Sunita Bansal

...Appellant

Versus

Unitech Ltd.

...Respondent

Company Appeal (AT) No. 219 of 2019

IN THE MATTER OF:

Shweta Bansal

...Appellant

Versus

Unitech Ltd.

...Respondent

Present : For Appellant: **Appellant (s) in person**

O R D E R

21.08.2019 Having heard Appellant(s) in person and being satisfied with the grounds, the delay of 25 days in preferring the each of the appeal is condoned.

I.A. No. 2526 of 2019 and I.A. No. 2528 of 2019 stand disposed of.

Let notice be issued on the respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 22nd August, 2019. If the Appellant(s) provides the *e-mail* address of Respondent, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on 20th September, 2019 along with '*Company Appeal (AT) No. 216 of 2019*' before the appropriate Bench.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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